Reserved

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH

ALLAHABAD

*****

(THIS THE 13th **DAY** OF April, **2011**)

Hon'ble Dr.K.B.S. Rajan, Member (J)

Hon'ble Mr. S. N. Shukla, Member (A)

Original Application No.788 of 2006

(U/s 19, Administrative Tribunal Act, 1985)

Vir Singh, Son of Late Amrit Singh
R/o Village & Post Birdha
District Lalaitpur.

...Applicant

Present for Applicant: Shri S.K. Bahadur Advocate

Versus

1. Union of India through Secretary,
Ministry of Communication,
Department of Posts,
New Delhi-110001

2. Post Master General,
Agra region, Agra.

3. Director, Postal Services
Agra Region, Agra.

4. Senior Superintendent of Post Offices
Jhansi Region, Jhansi-284001

...Respondents

Present for Respondents: Shri S.Srivastava, Advocate

ORDER

(Delivered by Hon. Dr. K. B. S. Rajan, Member-J)

A word about 'rectitude – requirement' of a Branch Post Master, who also acts as a Bank Manager so far as Deposits by the General Public are concerned could be discerned from the following observations of the Apex court in the case of ***SBI v. S.N. Goyal,(2008) 8 SCC 92***:

> *A bank survives on the trust of its clientele and constituents. The position of the Manager of a bank is a matter of great trust. The employees of the bank in particular the Manager are expected to act with absolute integrity and honesty in handling the funds of the customers/borrowers of the bank.* ***Any misappropriation, even temporary, of the funds of the bank or its customers/borrowers constitutes a serious misconduct,*** *inviting severe punishment. When a borrower makes any payment towards a loan, the Manager of the bank receiving such amount is required to credit it immediately to the borrower's account. If the matter is to be viewed lightly or leniently it will encourage other bank employees to indulge in such activities thereby undermining the entire banking system. The request for reducing the punishment is misconceived and rejected. (emphasis supplied).*

2. The obligation to follow the procedure, for punishment laid down in the rules flows from the provisions of Article 311 of the Constitution. (See ***Union of India v. K.S. Subramanian, (1976) 3 SCC 677***) and The enquiries must be conducted bona fide and care must be taken to see that the enquiries do not become empty formalities. (see State of Uttaranchal vs Kharak Singh (2008) 8 SCC 243

3. With the above cardinal principles of the Apex Court in heart and the prescribed procedures in head and the facts in hand this case has to be viewed to arrive at a judicial decision as to whether the

dismissal of the applicant by the respondents for the alleged misconduct of temporary misappropriation of the public money is justified.

4. First, the facts in hand: The applicant was appointed as GDSBPM, Birdha, Lalitpur as early as in 1982 and it was in 2003 that on the respondents' finding that he had committed the misconduct of temporary misappropriation of recurring deposits made by some subscribers, he was put off duty on 16-01-2003 and a charge sheet was served upon him on 28-09-2004, inquiry conducted and after supplying a copy of the inquiry report and on receipt of the representation from the applicant, the disciplinary authority had inflicted the penalty of dismissal from service upon the applicant vide order dated 31.03.2005 and attempt to get the dismissal order reversed through appeal and revision having failed, (vide orders dated 20.8.2005 and 07.04.2006) the applicant has moved this OA seeking the following relief(s):-

i) To issue a suitable writ order or direction in the nature of certiorari quashing the impugned orders dated 31.03.2005, 20.8.2005 and 07.04.2006 passed by respondent Nos. 4, 3 and 2 which are contained in Annexure Nos. 12, 14 and 16 to this original application respectively.

ii) To issue a suitable order or direction commanding the respondents to reinstate the applicant on the post of EDSPM Birdha, Lalitpur will all consequential benefit forthwith.

iii) To issue any other suitable writ, order or direction which this Hon'ble Tribunal may deem fit and proper in favour of the applicant.

iv) Cost of this proceeding be awarded the respondents to the applicant.

5. Respondents have contested the O.A. According to them in the inquiry which was conducted after affording full opportunity to the applicant in accordance with the provisions of the GDS (Conduct and Employment) Rules, 2001, it was established that the applicant had failed to deposit the money he had received from some of the R.D. subscribers in their accounts as required under the provisions of Rule 131(3) of Branch Office Rule of the Gramin Dak Sevak (Conduct and Employment Rules) 2001. As such, he had been inflicted with the penalty of dismissal from service.

6. The applicant has filed his rejoinder and supplementary counter had been filed by the respondents.

7. During the course of arguments, counsel for the applicants submitted that there had been absolutely no complaint against the applicant and that the documents requested for by the applicant had not been made available and the same resulted in violation of principles of natural justice. The applicant referred to page 39 of the OA wherein he had itemized the documents he had called for. Again, the counsel referred to page 55 of the OA wherein certain details of R.D. Account No. 118461 and 133055, 113790 etc., had

been mentioned to contend that there had either been no omission to account for the deposits or that the error committed in respect of such accounts is only with reference to wrong names.

8. Counsel for the respondents has submitted that it was not one or two but a number of deposits, spread over a long period that the temporary misappropriation had taken place. That there has been no complaint cannot be a ground for exonerating the applicant. The Records clearly go to prove that there is full violation of the relevant rule 131(3) of the Branch Office Rule.

9. While reserving the judgment, respondents were directed to make available the copy of the relevant R.D. Accounts, which were accordingly filed along with the written submission of the respondents.

10. Arguments were heard and the documents perused. The inquiry report is comprehensive and has dealt with elaborately the defence portion.

11. The arguments made by the Counsel for the applicant with reference to the three R.D. have been dealt with by the inquiry officer as hereunder:-

उक्त एस डब्ल्यू नं 5 श्री रमेश कुमार दूबे नि0 सितौरा पो0 खजूरिया ने अपने उक्त जाँच कार्यवाही दौरान किये गये बयान दि0 07.01.05 में उक्त प्रदर्श क0 8 एवं क0 3 की पूष्टि की तथा कहा कि उन्होने अपनी पासबुक प्रदर्श क0 3 में (खाता सं0 133055 में) दि0 24.01.02 को Rs.600/- जमा किये थे। दि0 24.01.02 को जमा धन द्वारो कर्म को दिया था तथा उन्होने प्रति परीक्षण पुनः तथा मेरे द्वारा उक्त परीक्षण में कहा कि

उक्त एस डब्ल्यू नं 6 श्रीमती प्यारी बाई ग्रा0 व पो0 विरधा ने उक्त जाँच कार्यवाही दौरान दिये गये अपने बयान दि0 07.01.05 में उक्त प्रदर्श क0 6 कम की पुष्टि की तथा कहा कि दिन 28.02.02 को उन्होने अपने आरडी खाता सं0113790 में पॉच हजार रू0 250 + 10 की थी तथा धन आरोहणी को दिया था ।

उक्त एस डब्ल्यू नं 8 श्रीमती लीला देवी ग्रा0 व पो0 विरधाने उक्त जाँच कार्यवाही दौरान दिये गये अपने बयान दि0 18–01–05 में उक्त प्रदर्श क–2 2 तथा 7 की पृष्टि कि दिनांक 23–7–02 को उन्होने अपनी आर डी पासबुक सं0 118461 में 1000/– जमा किये थे उन्होने प्रतिपरीक्षण एवं मेरे द्वारा कृत परीक्षण मे बताया कि धन दिनांक 23–07–02 को ही आरो कर्मी को दिया गया था तथा आरो0 कर्मी ने तारीख मुहरे लगायी थी ।

आरोपो के बारे मे दिये गये साक्ष्यो का मूल्यांकन :

उक्त जॉच कार्यवाही दौरान प्रस्तुत समस्तस अभिलेखयीय साक्ष्यो एवं गवाहो के बयानो से स्पष्ट है कि अभियोजन पक्ष अनुसार आरो कर्म द्वारा खाता सं0 113790, 118461 एवं 133055 मे दिनांक 28–02–2002? 23–07–02 एवं 24–01–02 कमशः को जमा धन रू0 260, 1000 तथा रू0 624/– हिसाब मे नही लिखे गये जबकि इनकी प्रविष्टियॉ आरो0कर्म प्रदर्शक–1, 2 एवं 3 में की गयी है तथा तारीख मुहरे भी लगायी गयी है। किन्तु इनकी प्रविष्टियॉ प्रदर्श क–4 एवं 5 यानी आर डी जर्नल एवं .....नही है । ये उक्त दस्तावेज स्पष्ट है तथा जमाकर्ताओ के बयान जो जॉच कार्यवाही दौरान प्रस्तुत किये गये तथा प्रदर्शक 6, 7 एवं 8 भी स्पष्ट है। इनके अनुसार उक्त आरोप विलकुल सिद्ध है आरो0 कर्म का यह कहना कि खाता सं0 113790 की जमानती श्रीमती प्यारी बाई थी दिनांक 28–02–02 के रू0 260 की जमा प्रविपष्टि पासबुक अनुसार आर डी जर्नल दिनांक 28–2–02 की है। नाम जमाकर्ता का प्यारी वाई की जगह श्रीमती राम प्यारी भूल से लिख गया हो, गलत हो । क्योकि दिनांक 28–02–02 के आर डी जनरल मे खाता सं0 1137... की कोई प्रविष्टि ही नही है श्रीमती राम प्यारी की भी जमा खाता सं0 118461 नं0 दर्ज है । अतः खाता सं0 जमाकर्ता का नाम अलग है। अतः इसे सह प्रविष्टि कदापि नही माना जा सकता । पुनश्च आरो कर्त का यह कहना कि खाता 118461 मे दिनांक 23–7–02 को रू0 1000/– जमा धन, दिनांक 23–7–02 को तो हिसाब मे नही लिया गया किन्तु बाद मे दिनांक 31–'10–02 मे लिया गया है। अतः स्थायी पुविवियोजन नही है। भी गलत है क्योकि दिनांक 31–1–2002 का आर डी जर्नल मे जमाराशि रू0 1000/– नही है बल्कि इस खाते के सम्बन्ध मे 1012 लिखी है तथा अति शेष रू0 1800/– लिखा है तथा डी एल टी 18–6–02 लिखी है जो कतई उक्त जमा दिनांक 23–7–02 से मेल नही खाता है। पुन्ष्च आरोप कर्म का यह कहना कि खाता संख्या 133055 मे दिनांक 24–01–02 का रू0 600 जमा धन उनके द्वारा बाद मे दिनांक 300102 को हिसाब मे लिया गयाहै, गलत है क्योकि दिनांक 30–01–02 का आर डी जर्नल स्पष्ट बताता है कि दिनांक 30–01–02 को आर डी खाता सं0 133055 मे कोई जमा नही है। जमाकर्ता के नाम के अन्य खाता सं0 138055 मे जमा है जिससे इस खाते का कोई सम्बन्ध/मेल नही बनता है। अतः इन तीनो खातो के स्थायी दुर्भिनियोजन सिद्ध होते है तथा आरो कर्म ने ऐसा कोई साक्ष्य/गवाह प्रस्तुत नही किया जिससे इन पर कोई प्रभाव पड़तो हो । पासबुके/आर डी जर्नल/309/CS/जमाकर्ताओ के बयान/गवाही स्पष्ट तथ्य/प्रमाण हो कि आरो कर्म ने उक्त जमाए सरकारी हिसाब से नही ली । अतः मै अभि पक्षीय द्वारा प्रस्तुत दलीलो, गवाहो/साक्ष्यो से उक्त अनुसार सहमत हूँ तथा इस तरह लगाया गया यह आरोप सिद्ध होता है।

आगे उक्त शेष यथारत RD A/c No. 132, 638,119413,120161, 120160,135546,119197,124869,125562,120419,135205 तथा 127803 के बारे में अभियोजन पक्ष अनुसार इन खातो के सामने लिखी जिन तिथियो से जमाकर्ताओ द्वारा धन जमा किया गया, पासबुको मे तदनुसार जिन तिथियो मे जमा प्रविष्टियां है तथा तदनुसार जिन तिथियो की तारीख मुहरे लगी है जमा धन उन तिथियो के हिसाब से न लिया जाकर आरो कर्म द्वारा उनके सामने लिखी वाद की तिथियो से लिया गया । ऐसा समस्त उक्त पासबुको, आरडी जर्नल वी ओ एकान्ट से स्पष्ट है तथा समस्त जमाकर्ताओ के पूर्व साक्ष्य/व्यान तथा जांच कार्यवाही दौरान प्रस्तुत वयानो से स्पष्ट है। अतः लगाया गया यह आरोप यह सिद्ध होता है इसके सम्बन्ध मे आरोप कर्म का यह कहना कि जमाकर्ताओ द्वारा जमा धन वाद की तिथियो मे ही दिया गया इसलिए वाद की तिथियो मे ही तदनुसार हिसाब मे लिया गया है ।

तथा पासबुको से तारीख मुहरे भूल से लग गयी तथा प्रविष्टियॉ भूल से हो गयी, गलत है क्योकि नियमानुसार जिन तिथियो से जमाकर्ताओ द्वारा धन जमा किया जाता है पासबुक मे जमाप्रविष्टि उसी दिन उसी तिथि की जाती है तथा उसी तिथि की तारीख मुहर लगायी जाती है। तथा जमा धन भी उसी तिथि से RD Journal/Bo No. मे प्रविष्टि के साथ सरकारी हिसाब से लिया जाता है जो आरो कर्म द्वारा नही लिया गया है। अतः मै अभि0 पक्षीय द्वारा प्रस्तुत दलीलो, साक्ष्यो गवाहो से उक्तानुसार सहमत हूँ तथा लगाया गया यह आरोप भी सिद्ध होता है । क्योकि RD Journal, PBs Bo..... तथा जमाकर्ताओ के बयान स्वतः स्पष्ट प्रमाण है। पुनः आरोप कर्म से जब उक्त भूल का कारण दिनांक 25–01–05 को पूछा गया तो वह कुछ नही बता सके । जिसका स्पष्ट अर्थ है कि उनके पास बचाव मे कहने कके लिए कुछ नही है।

आरोपो का जॉच परिणाम तथा उनका कारण :

इसप्रेकार उपरौक्तानुसार उक्त समस्त जॉच काकर्यवाही दौरान प्रस्तुत उक्त समस्त अभिलेखीय साक्ष्यो एवं गवाहो के उक्त अनुसार तर्कपूर्ण विवेचनानुसार स्पष्ट है कि आरो कर्म ने उक्त तीन RD A/c 113790, 116 461 तथा 1330 55 मे दिनांक 28–02–02, 23–07–02, तथा 24–01–02 कमशः को रू0 260, 1000 तथा 624 कमशः जमा धन को प्राप्त किया, पासबुको मे प्रविष्टि की तारीख मुहरे लगायी तथा इनकी जमा प्रविष्टियॉ आर0डी0 जर्नल तथा शान्डा लेखे मे नही किया यानी जमा धन डाकघर हिसाब मे नही लिया तथा आगे उन्होने शेष उक्त ग्यारह और RD A/c No. 132638,113413,120161, 120160, 135546, 119197, 124869,125562,120419, 135205 तथा127803 में उक्त अनुसार उनके सम्मुख लिखी तिथियो मे उनके आगे लिखी राशियॉ जमाकर्ताओ से प्राप्त की तथा उनकी पासबुको मे उनकी तिथियो मे जमा प्रविष्टियॉ की, तारीख मुहरे लगायी किन्तु उक्त जमा खातो की जमा प्रविष्टियॉ आर डी जर्नल एवं शान्डा लेखे में इन्ही तिथियो मे नही की यानी उन्ही दिनो डाकघर हिसाब मे नही लिया तथा बाद मे उनके सामने लिखी तिथियो से लिया । इससे उनके (आरो0 कर्म) द्वारा साज नियमावली (छठा संस्करण) के नियम 131 (3) के प्रावधानो का पालन नही किया गया जिससे तदनुसार ग्रान्डा से (आ0ए0रोज) नियमावली 2001 के नियम 21 का भी उल्लंघन हुआ अतः आरोपित कर्मचारी के विरूद्ध लगाये गये उक्त समस्त आरोप सिद्ध होते है।

इस प्रकार उपरोक्तानुसार उक्त श्री वीर सिंह ग्रान्डा से (पुव आफ डयूटी) शाखा डाकपाल विरधा (ललितपुर) के विरूद्ध लगाये गये उक्त समस्त आरोप सिद्ध होते है।

मऊरानीपुर दिनांक 07–03–05

ह0अस्पष्ट
(विनोद कुमार गुप्ता)
जांच अधिकारी

12. The inquiry report has been comprehensive. The prosecution case has been straight, neat and sharp. The applicant has not been deprived of his opportunity to prove his innocence. Due observance of the Rules has been made by the inquiry authority and by the disciplinary authority.

13. The order of the disciplinary authority is also comprehensive. Though he need not have to give elaborate reasons when he agrees with the findings of the Inquiry Authority vide **National**

Fertilizers Ltd. vs P.K. Khanna, (2005) 7 SCC 597, his order is very comprehensive meeting all the points referred to by the applicant. So is the case with the orders of the appellate authority.

14. Certain grounds have been taken in the appeal before the appellate authority referring to the CCS (CC&A) Rules, especially the provisions relating to the mandatory questions etc., The same does not hold good for, the GDS Rules are self contained and all that is required is that the principles of natural justice have to be adhered to and in the instant case, the same is thoroughly fulfilled.

15. It would be curious to note here that most of the depositors whose deposits have been temporarily misappropriated, are females, who are as observed by the Apex Court in the judgment of *Indra Sawhney vs Union of India 1992 Supp (3) SCC 217,* "**a vulnerable section of the society, whatever the strata to which they belong**".

16. If purely legalistic view is taken in this case, the imposition of penalty is fully justified. In his reply to the inquiry report, the applicant has endorsed the following as the last paragraph:-

यदि आप ईश्वर को मानते हैं तो अपने ह्रदय में शांति से दो मिनट सोचकर निर्णय लेने की कृपा करें। यदि ईश्वर आपको बर्खास्तगी का चिंतन दे तो बर्खास्त कर दें अन्यथा आरोपों की जाँच एव0बी0सी0ओ0 से जमा पर्ची मंगा कर के आप स्वंय रिकार्ड देख लें मेरी क्या कमी है।

आपसे निवेदन है कि आप न्याय की कुर्सी पर बैठे है जैसे आपने सेमरी के बी0पी0एम0 पर महरबानी की है उनके बच्चों को रोटी दी है तो आप मुझे व मेरे बच्चों के पालन हेतु एक बार पुनः मौका देने की कृपा करें। मैं भविष्य में दोबारा आपको आपको शिकायत का मौका नहीं दूंगा, मुझे बहाल कर के कहीं भी दैनात करने की कृपा करें। श्रीमान जी की अति कृपा होगी।

दिनांक : 28'03–2005

प्रार्थी
वीर सिंह

17. The applicant had been holding the post of GDSBPM since 1982 and is now about 55 years of age. In the normal circumstances, he would have retired from service on attaining the age of 65 years as per the GDS Rules. In the event of his normal retirement, he is entitled to certain ex gratia in lieu of pension. And, that is based on the total service rendered as GDS. In the instant case, nothing adverse came to light in respect of the past services of the applicant for about 20 years. And, in so far as the misconduct is concerned, it is not a fraud to cheat the public or the government but a temporary misappropriation, which though justifies imposition of penalty, perhaps may not justify dismissal from service, which is normally awarded for a full-fledged misappropriation. If discretionary powers are available with the Post Master General, to convert the penalty of dismissal to one whereby the applicant retains his services for pension purpose, perhaps the same would meet the ends of justice.

18. In view of the above, this OA is disposed of with a direction to the Post Master General, Agra Region, Agra to consider only the aspect of quantum of penalty and if, taking into account the past conduct of the applicant, the Post Master General arrives at a conclusion under his power, that the penalty imposed could be softened, he may consider the same and intimate his decision to the applicant.

19. This order be implemented within a period of four months from the date of communication of his order. No costs.

Member (A) **Member (J)**

Uv/